

loss to the nation is incalculable at this time, when he was holding a key post in the country as Chief Minister of Kashmir. He was a scholar. He worked so much for the poor and down-trodden that he was dubbed as a communist, but he was a great follower of Mahatma Gandhi. His heart went out to the poor and oppressed always.

I had known him in Kashmir where I had met him several times. He worked with great zeal for the emancipation of peasants and the land reforms that he introduced in Kashmir will remain shining memorial to his memory in the history of Kashmir.

I join all my colleagues in expressing my condolences to the bereaved family, and I would like you to send our condolences to them.

SHRI B. R. SHUKLA (Bahraich) : Mr. Speaker, Sir, I associate myself with the sentiments of sorrow expressed on the sad demise of Pandit Bhagwandin Misra and join in the tributes paid in memory of the departed soul.

Shri Misra belonged to my district Bahraich and was popularly known as Vaidyji. He died on the 9th December, 1971 at the age of 80 years. He was a valiant freedom-fighter, having been imprisoned several times in connection with the freedom movement. For the last 50 years, the history of Bahraich is intimately connected with his activities. There is hardly any social and educational institution of the district with which he was not actively connected.

His contribution in the field of education is particularly notable. He had been a Member of the Second Lok Sabha and formerly he was also a Member of the Vidhan Sabha of Uttar Pradesh. He had the offices of president, Zila Parishad and District Cooperative Bank, for a number of years with credit and distinction. He always stood against every sort of exploitation, injustice and tyranny. People always looked for help from him.

He was a great Hindi orator. In his death, the country has lost a great patriot, a champion of the underdog and an incessant fighter against tyranny and injustice.

The tragedy caused by his death is all the more tragic because his life-long companion

and coworker, Thakur Hukam Singh, an ex-Senior Cabinet Minister of UP had died only a week ago.

I happened to be in Bahraich on the day he expired, and I joined his funeral ceremony and conveyed my condolences to his son Shri Bhubaneshwar Misra.

I also join in the tribute to the memory of the great patriot of Kashmir, Shri G. M. Sadiq, who was a valiant freedom-fighter, a great secularist and a democrat.

MR. SPEAKER : The House may stand in silence for a short while to express its sorrow.

*The Members then stood in silence
for a short while*

10.40 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT ON WORKING OF SEAMEN'S PROVIDENT FUND, 1970-71, NOTIFICATIONS RE. MYSORE MOTOR VEHICLES (AMENDMENT) RULES, ETC.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI KEDAR NATH SINGH) : On behalf of Shri Raj Bahadur, I beg to lay on the table—

- (1) A copy of the Annual Report (Hindi and English versions) for the year 1970-71 on the working of the Seamen's Provident Fund Scheme, 1966. [*Placed in Library. See No. LT—1261/71.*]
- (2) A copy each of the following Mysore Government Notification (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore :—

- (i) The Mysore Motor Vehicles (Eighth Amendment) Rules,

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1971, published in Notification No. G.S.R. 271 in Mysore Gazette dated the 2nd September, 1971.

- (ii) The Mysore Motor Vehicles (Ninth Amendment) Rules, 1971, published in Notification No. G.S.R. 296 in Mysore Gazette dated the 16th September, 1971. [*Placed in Library. See No. LT—1262/71.*]
- (3) A copy each of the following Mysore Government Notifications (Hindi and English versions) under sub-section (2) of section 16 of the Mysore Motor Vehicles Taxation Act, 1957, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore :—
- (i) S.O. 1493 published in Mysore Gazette dated the 26th August, 1971.
- (ii) S.O. 1496 published in Mysore Gazette dated the 25th August, 1971. [*Placed in Library. See No. LT—1263/71.*]
- (4) A copy of Gujrat Government Notification No. GH/G/71/140 MTA/1769/24353/E (Hindi and English versions) published in Gujrat Government Gazette dated the 19th August, 1971, under sub-section (2) of section 31 of the Gujarat Carriage of Goods Taxation Act, 1962 read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [*Placed in Library. See No. LT- 1264/71.*]

10.41 hrs.

ELECTION TO COMMITTEE

RAJGHAT SAMADHI COMMITTEE

THE MINISTER OF STATE IN THE
MINISTRY OF WORKS AND HOUSING

(SHRI I. K. GUJRAL) : I beg to move :

“That in pursuance of sub-section (1) (d) of section 4 of the Rajghat Samadhi Act, 1951, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to the other provisions of the said Act.”

MR. SPEAKER : The question is :

“That in pursuance of sub-section (1) (d) of section 4 of the Rajghat Samadhi Act, 1951, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to the other provisions of the said Act.”

The motion was adopted.

10.42 hrs.

STATEMENT RE. PROPOSED ADDITIONAL MEASURES FOR MAXIMUM MOBILISATION OF RESOURCES FOR DEFENCE EFFORT

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : Sir, I rise to take the Honourable House into confidence regarding the additional measures we propose to adopt for ensuring the maximum mobilisation of resources for the defence effort. But before I do so, I would like to review briefly the developments since the presentation of the Budget in May.

Honourable Members will remember that the regular Budget for the current year as it was finally passed had envisaged a substantial increase in the outlay on the Plan and no social welfare as also a modest provision of Rs. 60 crores for providing relief to refugees from Bangla Desh. The last provision had to be increased by Rs. 200 crores in August and another demand for Rs. 100 crores is before the Parliament.